श्री स० मो० बनर्जी (कानपुर) : "हिन्दुस्तान टाइम्स" में जो तस्वीर छपी थी वह श्री गुरमुख सिंह मुसाफिर की तस्वीर थी ।

अध्यक्ष महोदय : मैं आप से अर्ज करूं कि श्री फरनेंडीज ने मेरी तस्वीर दिखाई । वह तस्वीर कहीं मद्रास की तरफ छपी है । वहां क्या पता है कि कौन है गुरदयाल सिंह ढिल्लों और कौन नहीं । उन्होंने किसी गुरदयाल सिंह ढिल्लो, रिटायर्ड इंस्पेक्टर जनरल आफ पुलिस, की तस्वीर छाप दी । श्री प्रेमचन्द वर्मा कहते है कि यह कौन गुरबख्श सिंह ढिल्लो है । उस ने कहा कि मेरा नाम अखबार में छपा है, मैं स्पीकर हो गया । सब से ज्यादा फिक्र तो मेरी बीबी को होनी चाहिये कि यह बूढ़ा आदमी कहां से आ गया । जब उस को फिक्र होगी तब मैं देखूंगा कि गुरदयाल सिंह ढिल्लो कौन है ।

श्री प्रेमचन्द वर्मा : यह अकेले आपके नाम का मामला नहीं है । यह लोक सभा का मामला है ।

अध्यक्ष महोदय : यह मामला तो मेरा है आप अब बैठ जाइये ।

श्री प्रेमचन्द वर्मा : यह लोक सभा का मामला है । इसमें लिखा है लोक सभा एक पार्टी है । अगर प्रेस में इस तरह से काम चला तो ठीक नहीं होगा । प्रेस की जिम्मेदारी है, नहीं तो लोक सभा का जो नाम है वह नहीं रह सकता । आप मुझ को एक मिनट का टाइम दीजिये । मैं सिर्फ एक मेंटेंस पढ़ना चाहता हूं ।

अध्यक्ष महोदय : अब बहुत हो गया । इस को खत्म कीजिये । माननीय सदस्य को उस से भी ज्यादा फिक्र है जिस को होना चाहिये ।

12.45 hrs.

PAPERS LAID ON THE TABLE

Report of Tariff Commission on Catguts and Annual Report of Development Council for Automobiles etc.

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : I beg to lay on the Table :

(1) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951 :-

(i) (a) Report (1968) of the Tariff Commission on the price structure of Catguts.

(b) Government Resolution No. LEI (A)—16(2)/68 dated the 16th July, 1969 on the above Report.

(ii) A statement showing reasons why the documents mentioned at (i) above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act. [*Placed in Library. See* No. LT—1630/69].

(2) A copy of the Annual Report of the Development Council for Automobiles, automobiles Ancillary Industries, Transport Vehicle Industries, Tractors, Earth-Moving Equipment and Internal Combustion Engines, for the year 1968-69, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951. [*Placed in Library. See* No. LT—1631/69].

Judgment in the case of Shri Tej Kiran and others *vs* Shri N. Sanjiva Reddy and others

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : I beg to lay on the Table a copy of the judgment delivered by the full Bench of the High Court of Delhi at New Delhi on the 4th August, 1969, in the case of Shri Tej Kiran Jain and others versus Shri N. Sanjiva Reddy and others (I. A. 1194 of 1969-O. S. No. 228 of 1969). [*Placed in Library. See* No. LT—1632/69].

Heavy Engineering Corporation—Government Review and Annual Report

THE MINISTER OF STEEL AND HEAVY ENGINEERING (SHRI C. M. POONACHA) : I beg to lay on the Table a copy each of the following papers under